



2026:AHC:38815

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3485 of 2026

Ramsanehi And 3 Others

.....Petitioner(s)

Versus

State Of Up And 19 Others

.....Respondent(s)

---

|                           |   |                                  |
|---------------------------|---|----------------------------------|
| Counsel for Petitioner(s) | : | Abhay Raj, Ray Sahab Yadav       |
| Counsel for Respondent(s) | : | Bhupendra Kumar Tripathi, C.S.C. |

---

**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioners and perused the record.
2. The only relief sought by the petitioners in the present writ petition is to direct the court below namely Respondent No.2 to decide the Case No.C202314000000638 (Ramsanehi and others vs. Vijaybahadur and others) expeditiously.
3. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2023.
4. In view of the above, no relief could be granted to the petitioners. However, court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.
5. With the aforesaid observations, the petition is **disposed of**.

**(Prakash Padia,J.)**

**February 20, 2026**  
Swati